

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 1035
TO BE ANSWERED ON 08.02.2018**

Enquiry into Alleged Irregularities in DDCA

1035. SHRI KIRTI AZAD:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that a Preliminary Enquiry (PE) was registered by CBI related to the functioning of Delhi and District Cricket Association (DDCA);**
- (b) if so, the date on which the said PE was registered;**
- (c) whether any FIR has been filed against wrongdoing, if any, found in that PE and if so, the details thereof and if not, the time by which the enquiry is likely to be completed;**
- (d) whether it is a fact that DDCA has been superseded by an Administrator appointed by the Delhi High Court and if so, the details thereof; and**
- (e) whether any forensic audit ordered under the instructions of the High Court has confirmed large scale irregularities and financial malfeasance in DDCA, if so, the action taken/ being taken by the Government in this regard and also to recover the defrauded public money?**

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH
AFFAIRS AND SPORTS
(COL. RAJYAVARDHAN RATHORE (RETD.))

(a) Yes, Madam.

(b) & (c) The information is being collected and will be laid on the table of the House.

(d) Madam, Hon'ble Delhi High Court has appointed Justice Vikramjit Sen (Retd.) as the administrator to oversee the affairs of Delhi and District Cricket Association.

(e) The information is being collected and will be laid on the table of the House.
